



amount. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. on the other hand vehemently opposes the prayer for grant of anticipatory bail and submits that the keeping in view the fact that the petitioner has cheated and committed criminal breach of trust by not returning huge amount of money to the informant the receipt of which is not disputed by him, hence, the custodial interrogation of the petitioner is required during the investigation of the case for recovery of the said huge amount of money. Hence, it is submitted that the petitioner ought not be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner of having misappropriated huge amount of money as the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the above named petitioner be given the privilege of anticipatory bail. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioner is rejected.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-